

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 75/GT/2012

Date: 27.2.2013

To,

Executive Director (Commercial),  
NTPC Ltd,  
Core-7, Scope Complex,  
7, Institutional area, Lodhi Road,  
New Delhi- 110003

Sir,

Subject: **Petition No. 75/GT/2012:** Approval of tariff of Ramagundan Super Thermal Power Station Stage III (500 MW) from 1.4.2009 to 31.3.2014.

-----  
With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **20.3.2013**:

**(A) Reconciliation of actual additional capitalization balance sheets:**

- (i) Balance sheets duly audited and certified by the auditors as on 31.3.2010, 31.3.2011 and 31.3.2012, along with reconciliation of actual expenditure incurred stage wise and asset wise, to be furnished.

**(B) Actual/Projected expenditure during 2009-14:**

- (i) Actual expenditure of ₹216.35 lakh in 2009-10, ₹71.78 lakh in 2010-11 and ₹557.96 lakh in 2011-12 has been claimed as against the projected/actual expenditure of ₹216.35 lakh in 2009-10 and ₹594.70 lakh in 2010-11 and Nil in 2011-12 allowed by the Commission in order dated 7.5.2012. Justification for deviation in expenditure with detailed reasoning, to be submitted.
- (ii) Clarification/confirmation that all the actual expenditure during the years 2009-10, 2010-11 & 2011-12 are the final payments made and there is no balance payments left.
- (iii) Some of the projected expenditure has not been incurred nor has the same been proposed to be incurred in the tariff period. The reasons for not incurring the projected expenditure at all in this tariff period and also

the necessity of this expenditure in future should be justified in clear terms.

- (iv) Certify that all assets of the gross block as on 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out from service from the gross blocks, then the same should be indicated along with the date of putting the asset in use, and the date of taking out the asset from service, along with the depreciation recovered.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

**Sd/-**

(B. Sreekumar)  
Deputy Chief (Law)